

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

C I V I L A P P E A L N O (s) . 8 2 4 7 O F 2 0 0 1

K E R A L A S T A T E C A S H E W D E V E L O P M E N T C O R P .

Appellant (s)

V E R S U S

S H A H A L H A S S A N M U S S A L I A R & A N R. Respondent(s)
(With appln(s) for directions, Intervention/I mplead ment
and office report)

W I T H C i v i l A p p e a l N O . 8 2 4 8 o f 2 0 0 1
(With office report)

C i v i l A p p e a l N O . 8 2 4 9 o f 2 0 0 1
(With appln(s) for directions, Intervention/I mplead ment
and office report)

C i v i l A p p e a l N O . 8 2 5 0 o f 2 0 0 1
(With appln. for clarification and exem. from filing
c/c of the impugned judgment)

C i v i l A p p e a l N O . 8 2 5 1 o f 2 0 0 1
(With appln. for exem. from filing c/c of the impugned
judgment and office report)

C i v i l A p p e a l N O . 8 2 5 2 o f 2 0 0 1
(With appln. for intervention/implead ment and directions and
office report)

C o n t . P (C) N o . 3 4 5 / 2 0 0 3 i n C . A . N o . 8 2 4 7 / 2 0 0 1
(With appln. for exem. from personal appear ance and
office report)
(For final disposal)

C o n t . P . (C) N o . 3 4 6 / 2 0 0 3 i n C . A . N o . 8 2 4 9 / 2 0 0 1
(With appln. for exem. from personal appear ance and
office report)
(For final disposal)

C o n t . P . (C) N o . 3 4 7 / 2 0 0 3 i n C . A . n o . 8 2 5 2 / 2 0 0 1
(With appln. for exem. from personal appear ance and
office report)
(For final disposal)

S L P (C) N o . 2 1 9 1 3 / 2 0 0 2
(With appln. for permission to place addl. documents on record
and directions and with prayer for interim relief and office report)

S L P (C) N o . 2 4 6 8 3 / 2 0 0 2
(With appln. for exem. from filing c/c of the impugned judgment
and with prayer for interim relief and office report)
(For final disposal)

S L P (C) N o . 1 3 3 / 2 0 0 3
(With appln. for exem. from filing c/c of the impugned judgment
and substitution of Lrs. of the deceased respondent)
(For final disposal)

Date: 2 9 / 0 2 / 2 0 0 8 These petitions were called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASCAYAT
HON'BLE MR. JUSTICE P. SATHASIVAM

For Appellant(s) Mr. T.L.V.Iyer, Sr. adv.
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Mr. Amol Sinha, Adv.
Mr. R.Satish, Adv.
Mr. Bharat Swaroop Singh, Adv.
Mr. Vijay Kumar Pandita, Adv.

Mr. P. Krishnamoorthy, Sr. adv.
Mr. C.S.Rajani, Adv.
Mr. M.T. George, Adv.

Mr. Deepak Prakash, Adv.
Mr. Naigal Kumar, Adv.
Ms. Usha Nandini, Adv.

Mr. Ramesh Babu M.R., Adv.

Mr. G.P.Rakash, Adv.

Mr. A. Raghunath, Adv.

UPON hearing counsel the Court made the following
ORDER

List these matters on 12.03.2008.

Though the same is a non-miscellaneous day but looking to
the nature of the controversy, these matters shall be placed on a
non-miscellaneous day i.e. 12.03.2008.

(Shashi Sareen)
Court Master

(Ramesh Chand)
Court Master